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SHRI K. P. SINGH DEO; In the grade of ACSO, sanctioned strength is 659 and the total available strength is 672. In the grade of CSO, the sanctioned strength is 285 and the total availability is 308.

MR. CHAIRMAN: Next question. No. 203.

## M/s unique Transport Company

- \*203. SHRI J. P. GOYAL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:
- (a) whether it is a fact that M/s Unique Transport Company were appointed by the Delhi Tourism Development Corporation as their transport agents for the Asian Games even though there were three other parties who had quoted rates lower than that company;
- (b) whether one of the conditions of appointment of transporter was that the concerned party would be required to deposit a sum of Rs. one lakh;
- (c) whether it is a fact that M/s Unique Transport Company were not asked to deposit the said amount; if so, what are the reasons therefor; and
- (d) whether Government propose to order an inquiry in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT): (a) to (d) A statement is laid on the Table of the Sabha.

## Statement

- (a) Yes, Sir. M/s Unique Transport Company was appointed by the Delhi To-rism Development Corporation for supplying buses for the Asian Games on the basis of the tenders. The lowest tender was from M/s Highway Travel who, however, had stipulated the following conditions Jn then-tender:
  - (i) Payment of estimated requirement during the contract period will be taken In advance.

- (ii) Orders shall be given on a minimum notice of 10 hours and cancellation before 10 hours wil be charged in full.
- (iii) Orders will be accepted between Office hours, i.e. 10.00 A.M. to 5.00 P.M. and in writing only.

M/s Highway Travels were called for negotiations by DTDC. They informed DTDC that they were not in a position to supply vehicles for Asian Games without advance payment and that they would charge full for cancellation. In the tender they had indicated that they would accept orders only between 10.00 A.M. and 5.00 P.M. whereas the vehicles were needed for the Asiad round the clock. Hence the next lowest tender of M/s Unique Transport Company which was without any conditions was accepted.

- (b) Yes, Sir.
- (c) Mjs. Unique Transport Company whose tender was accepted and deposited the full amount of Rs. 1.00 lakh as se curity as stipulated in the tender Notice. Their earnest money of Rs. 25,000 was converted into security deposit and the party was asked to deposit Rs. 75,000. The party replied that the balance amo unt of Rs. 75,000 may be deducted or adjusted from their bills already pending with DTDC. Accordingly the balance of Rs. 75,000 was deducted from their ear lier bills, thus making a total deposit of Rs. 1.00 lakh.
  - (d) No, Sir.
- SHRI J. P. GOYAL; According to my question, there were three more companies which quoted lower rates than Unique Transport Company for the Asian Games works. My contention is that a loss of Rs. 15 lakh<sub>s</sub> has been incurred during the Asian Games on account of transaction with this Unique Transport Company. Sir, three companies had submitted lowe<sub>r</sub> quotations and still, Unique Transport Company was preferred. I have come to know that one of the three companies which had offered lower rates

Punja Shib Transport Company, and they were persuade to withdraw with the understanding that they will be given another truck transport business during the Asian Games. Though, there was an agreement with tha! company for payment of rate at Rs. 315 for 8 hours per IOO kilometres, they were paid at the rats of Rs. 350 per 8 hours and IOO km. In this way, Punja Sahib Transport Corporation were persuaded to wirhdrau. 1 do not know about in other tw<i eompanics and would like io knmv as to what happened to them, and tho reasons as ;o why Unique Transport Company was preferred. Moreover, the commission which was agreed to be paid was 15 pt'r cent by Unique Transport Company ;ind this was to be paid Delhi Tourism Development Corporation. Ultimately, it was reduced to only 10 per cent. Moreover, a security deposit of Rs. I lakh which was required to be made by this company, was no-t insisted upon, arid thus, there has been a loss to Delhi Tourism Development Corporation to the tune of Rs. 15 to 20 lakhs. 1 would request the Government to enquire into the whole matter as Io the officers involved in this case.

SKRI KHURSHEED ALAM KHAN: It is a fact that Messrs. Unique Transport was slightly higher in it<sub>s</sub> quotation than the rate quoted by Messrs. High Way Travels: but Messrs. Highway Travels had put certain conditions which were normally not acceptable. One of their conditions was for advance payment for entire bookings. Besides, they also wanted that there should be ten hours cancellation notice and booking order<sub>s</sub> will be

received only between 10 AM and 5 PM. These were the conditions which were discussed again with them and they were sent for by the Delhi Tourism Development Corporation. And since they gave in writing that they were not agreeable to change their conditions, tilere was no option for the Delhi Tourism Development Corporation but to consider the offer of another transport company.

MR. CHAIRMAN; I think, tho tool is on the other leg. Question No. 204.

## Coordination Committee for Exports Iflr Public Sector Corporation

204. DR. BHAI MAHAVIR: SHRI SHRIDHAR WASUDEO DHABE:f

Will *thi* Minister of COMMERCE be pleased to state:

- (a) whelher there is any Commitee io coordinate the exports by the public sector corporation functioning under his Ministry involved in the export trade; and
  - (b) if so. what are it<sub>s</sub> functions?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA); (a) No. Sir.

(h) Does not arise.

SHRI SHRIDHAR WASUDEO DHABE: Sir, there are so many public undertakings which are making exports directly. They are not making exports through the State Trading Corporation. Even under the Commerce Ministry,

<sup>†</sup>The question was actually asked on the floor of the House by Shri Shridhar Wasudeo Dhabe.